

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

REGN. NO. O.A. 1115/87.

Shri Gurbachan Singh Sawhney ... Applicant

vs.

Union of India & Ors. ... Respondents.

28.6.1987.

Applicant present in person.

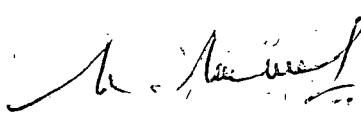
This is an application calling in question the order dated 11th August, 1982. By an order of the disciplinary authority dated 7.1.1981, the disciplinary proceedings initiated against the applicant were dropped and the punishment awarded to him was set aside, but it was left open to the authority concerned to initiate a further enquiry. By the impugned order, the authority concerned decided, on the facts and circumstances of the case, not to hold a de novo enquiry and thought it sufficient to administer a warning to the applicant to remain vigilant and avoid recurrence of such lapses in future. With that warning, the case against the applicant was closed. The applicant's representation against the penalty of warning does not seem to have been disposed of so far.

On a consideration of the facts and circumstances of this case, we do not think that this case calls for any interference by the Tribunal under Section 19



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of the Administrative Tribunals Act, 1985. The order does not direct that this warning should be recorded. As it is a non-recordable warning, no prejudice would be caused to the applicant. This application is accordingly dismissed.



(Kaushal Kumar)
Member (A)



(K. Madhava Reddy)
Chairman